

In the National Company Law Tribunal, Jaipur

IB-596 (ND)/2018

TA No. 116/2018

UNDER SECTION 9 OF IBC

In the matter of:

M/s. Aditya Birla Money Ltd. Applicant/Petitioners

VS.

M/s. Arkay International Finsec Ltd.Respondent

Order delivered on 13.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Anant Priya Jain, Adv.

For Respondent(s) : Tara Chand Jain, Adv.

ORDER

Learned counsel for the petitioner is present. Pursuant to the notice of the petition to the Corporate Debtor, Corporate Debtor is being represented by Mr Tara Chand Jain, Advocate who seeks time to file reply on behalf of the Corporate Debtor. Taking into consideration, the said representation ten days time is granted to the Corporate Debtor to file its reply. A copy in advance of the reply shall be made available to the learned counsel for the petitioner and petitioner to file its rejoinder within a period of seven days thereafter. Post the matter on 05.10.2018

Sd-

**(R. Varadharajan)
Member (Judicial)**